

GOVERNMENT OF MEGHALAYA
LAW (A) DEPARTMENT.

(ORDERS BY THE GOVERNOR)

NOTIFICATION

Dated Shillong, the 18th February, 2020.

No. LR (A) 32/92/Pt.IV/181- In supersession of this Department's Notification No. LR (A) 32/92/Pt.IV/177 dt. 04.02.2020 and in exercise of powers conferred under sub - section (3) of Section 24 of the Code of Criminal procedure 1973 the Governor of Meghalaya is pleased to appoint the following persons as Additional Government Pleaders/ Additional Public Prosecutors, for the respective Districts as indicated against each name with Headquarters with effect from the 4th February, 2020 and until further orders:-

	District	Name	Headquarter
1.	<i>West Khasi Hills District, Nongstoin</i>	(1) Shri. Sanjay Swer (2) Shri. Rakesh Singh Thongam	Shillong
2.	<i>East Jaintia Hills District, Khliehriat</i>	Smti. B.M. Joshi	Shillong
3.	<i>Ri-bhoi District, Nongpoh</i>	Smti Badonnam Hynniewta	Shillong
4.	<i>South West Khasi Hills, Mawkyrwat</i>	Smti Bandarisha Iangap	Shillong
5.	<i>West Jaintia Hills District, Jowai</i>	(1) Miss. K. Kynjing (DSJ) (2) Miss. Nimanshwa Lyngdoh (JHADC)	Jowai Jowai
6.	<i>West Garo Hills, Tura</i>	Shri Debajyoti Baruah	Tura
7.	<i>East Garo Hills, Williamnagar</i>	Shri C.D. Sangma	Tura
8.	<i>East Khasi Hills, Shillong</i>	(1) Smti Jyoti Marak (DSJ) (2) Smti Rihun Swer (DSJ) (3) Smti Joplin Marbaniang (District Council)	Shillong Shillong Shillong

- sd -
(S.Kharlyngdoh),
Commissioner & Secretary to the Govt. Of Meghalaya,
Law Department.


Memo No. LR (A) 32/92/Pt.IV/181-A,

Dated Shillong, the 18th February, 2020.

Copy forwarded to:-

1. The Advocate General, Meghalaya, High Court of Meghalaya, Shillong -793001.
2. The Director General of Police, Meghalaya, Shillong
3. All Deputy Commissioners.
4. All District & Session Judges.
5. All Superintendents of Police.
6. The Accountant General (A &E), Meghalaya, Shillong- 793001. The above Additional Public Prosecutor / Additional Government Pleader shall be entitled to fees for appearances etc. as laid down in O.M. No. LR (B) 1/89/Pt/33 dated 28.03.2000 as amended.
7. The Advocates concerned. Charge report of assuming charge as Additional Public Prosecutor/ Additional Government Pleader may be sent to this Department and his/ her contact No. Should also be furnished. This appointment will be reviewed after every 6 (six) months.
8. The Secretary, High Court Bar Association, Shillong./ Shillong Bar Association, Shillong
9. The Director of Printing & Stationery, Meghalaya, Shillong for favour of publication of the notification in the next issue of the Meghalaya Gazette.
10. DIPR, Shillong.
11. The Treasury Officer, Shillong North / South Treasury/Nongstoin/Khliehriat/Nongpoh/Mawkyrwat/ Jowai/Tura/Williamnagar.
12. Law (B) Department.
13. NIC, Shillong
14. DEO, Law Department.
15. Guard File.

By order etc.,


Deputy Secretary to the Govt. of Meghalaya,
Law Department.